

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 225/96.Dt. of Decision : 24-6-98

B. Krishna Prasad

.. Applicant.

Vs

1. The Registrar General of India
and Census Commissioner,
2-A, Mansingh Road,
New Delhi.11
2. The Director,
Census Operations, A.P.,
Govt. of India, Somajiguda,
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr. V. Jegayya Sarma

Counsel for the respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI - R.J.RANGARAJAN - : MEMBER (ADMN.))

Heard Mr.C.N.Murthy for Mr.V.Jegayya Sarma, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. This OA is filed for a declaration that the applicant is entitled ~~in~~ ^{to} the scale of pay of Rs.1350/- to Rs.2200/- from 1-1-86 with all consequential benefits and for a consequential direction to the respondents to pay the difference of ~~pay~~ arrears of pay for the period of 1-1-86 to 5-7-87 in the cadre of Data Entry Operator and to pay him the revised pay scale in the cadre of Junior Supervisor from 6-7-87 to 28-9-92 and in the cadre of Senior Supervisor from 29-9-92 onwards with arrears with 18% interest.

3. When the OA was taken up for hearing, the learned counsel for the applicant submitted that this OA is covered by the judgement of this Tribunal in OA.714/95 decided on 26-10-95. The representation of the applicant was rejected by order No.A.11014/1-93-Estt., dated 19-10-95 (Annexure-I) as the applicant in this OA is not a petitioner in OA.957/90.

4. The learned counsel for the respondents brought to our notice the following statement in his reply:-

"If the court ordered to pay the revised pay scale of Rs.1350-2200 in the cadre of D.E.Operator Gr.B w.e.f., 1-1-86, the applicant may get consequential pay fixation benefit in the scale of Rs.1400-2300/- in the cadre of Jr.Supervisor and in the pay scale of Rs.1640-2900/- in the cadre of Sr.Supervisor and not in the scale of pay as mentioned by the applicant".

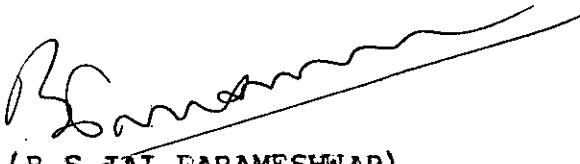
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5. In view of the above, the learned counsel for the applicant submitted that the OA is covered by the judgement of this Tribunal in OA.714/95. The learned counsel for the respondents also accepted the above submission.

6. In view of the above submission, the OA is dispensed of directing the respondents to implement the direction given in OA.714/95 decided on 26-10-95 in the case of the applicant also. No cest.


(B.S.JAI PARAMESHWAR)
MEMBER(SUDL.)

24/6/98


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 24th June, 1998.
(Dictated in the Open Court)

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July 16/98
DR

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(6)

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 24/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

D.A.NO. 225/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

